

**Publication of Cost Audit Reports**

794. SHRI DEORAO PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the Cost Audit Reports of the industries are published regularly; and

(b) if not, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) No, Sir.

(b) Since the Cost Audit Reports contain secret information and particulars concerning manufacturing, production, processing or mining activities of companies, publication of such reports as a matter of rule is not considered desirable.

**Inter-High Court transfer of Judges**

795. SHRI K. CHANDRASEKHARAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to amend the Constitution so as to make inter-High Court transfer of Judges; and

(b) if so, what are the details thereof and by when the desired legislation will be introduced?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS [DR. (SMT.) SAROJINI MAHISHI]: (a) There is already provision in Article 222(1) of the Constitution for the transfer of a Judge from one High Court to any other High Court by the President after consultation with the Chief Justice of India.

(b) Does not arise.

**Service conditions of High Court Judges**

796. SHRI K. CHANDRASEKHARAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to bring forward legislation for bettering the

service conditions of High Court Judges; and

(b) if so, what are the details thereof and by when the proposed legislation would be introduced in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS [DR. (SMT.) SAROJINI MAHISHI]: (a) Yes, Sir.

(b) A Bill to amend the Supreme Court Judges (Conditions of Service) Act, 1958 and a Bill to amend the High Court Judges (Conditions of Service) Act, 1954 have been introduced in the Lok Sabha on 8-5-1975. The proposed amendments seek to extend the following benefits:

(i) Family pension as admissible to Class I officers of the Central Civil Services to Judges of the Supreme Court and the High Courts appointed from the Bar.

(ii) Rent-free accommodation to Judges of the High Courts and in case a Judge does not occupy the official residence allotted to him, a house rent allowance at the rate of 12½ per cent of the salary.

(iii) A car allowance of Rs. 300 per mensem to the Judges of the Supreme Court and the High Courts.

**Appointment of Lawyers**

797. SHRI SHYAM LAL YADAV: Will the Minister of RAILWAYS be pleased to state the number of lawyers appointed engaged by Railways in Eastern, Northern and North Eastern Railway during 1974-75 for conducting cases in different District courts and in High Courts of Allahabad and Patna and how many of them belong to Scheduled Castes and Scheduled Tribes?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): The information is being collected and will be laid on the Table of the Sabha.